

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision : 10.11.2017**

**Appeal No. 299 of 2017**

International Constructions Limited  
The Icon, No. 8, 5<sup>th</sup> Floor,  
80 Feet Main Road, Indiranagar,  
Hal III Stage,  
Bangalore – 560075.

...Appellant

Versus

1. National Stock Exchange of India Limited  
NSE, Exchange Plaza, C-1,  
Block G, Bandra Kurla Complex,  
Bandra (E),  
Mumbai – 400051.

2. Securities and Exchange Board of India  
SEBI Bhavan, Plot No. C-4A,  
G-Block, Bandra-Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

...Respondents

Mr. Rajesh Khandelwal, Advocate i/b Juris Link for the Appellant.

Mr. Rashid Boatwala, Advocate with Ms. Rashi Agarwal i/b MKA for Respondent No. 1.

None for Respondent No. 2.

CORAM : Justice J.P. Devadhar, Presiding Officer  
Jog Singh, Member  
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellant seeks to withdraw the appeal with liberty to make a representation to SEBI in relation to the issue regarding compliance of the minimum public shareholding requirement.

2. Accordingly, the appellant is permitted to withdraw the appeal with liberty to make a representation to SEBI. If appellant makes a representation, then SEBI shall consider the said representation and pass appropriate order in accordance with law.

3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G. Nair  
Member

10.11.2017

Prepared and compared by:msb